

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**RAJYA SABHA**  
**UNSTARRED QUESTION No. 1802**  
TO BE ANSWERED ON 17.03.2022

**Status of Extended Producer's Responsibility for plastic waste**

1802. SMT. VANDANA CHAVAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) current status of Draft Uniform Framework for Extended Producer's Responsibility(EPR) Guidelines notified by Government on June 26, 2020 and October 6, 2021;
- (b) whether Government has complied with the NGT directive on finalising EPR guidelines by December, 2020, if not, the reasons therefor;
- (c) State/UT-wise percentage of total producers of plastic waste complying with the existing EPR framework under the Plastic Waste Management Rules since 2016;
- (d) total quantum of plastic waste in kilograms minimised due to EPR since 2016; and
- (e) whether any specialised agency has been created/planned for ensuring compliance of EPR by producers of plastic waste?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI ASHWINI KUMAR CHOUBEY)

(a) &(b): The Ministry of Environment, Forest and Climate Change has notified the Guidelines on the Extended Producer Responsibility(EPR) for Plastic Packaging vide Plastic Waste Management Amendment Rules, 2022, on 16<sup>th</sup> February, 2022.

(c) & (d): Three hundred and eleven brand owners and four producers have been issued registration till date by Central Pollution Control Board (CPCB), as per Plastic Waste Management Rules, 2016. The list is available on the website of CPCB. The registered entities have an EPR target of 7.5 lakhs tonnes per annum. As per available data, approximately 15.8 lakh TPA of plastic waste is recycled and 1.67 lakh TPA is co-processed in cement kilns in 20 States.

(e): As per the Guidelines on the Extended Producer Responsibility (EPR) on plastic packaging, the Central Pollution Control Board by itself or through a designated agency shall verify compliance of Producers, Importers & Brand-Owners and Plastic Waste Processors through inspection and periodic audit, as deemed appropriate. In case of Producers, Importers & Brand-Owners and Plastic Waste Processors operating in a State or Union Territory, Central Pollution Control Board may, if required, direct State Pollution Control Board or Pollution Control Committee to take action.

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